ITEM NO.803 COURT NO.5 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7015/2022

[Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for The State of Telangana at Hyderabad]

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY Petitioner(s)

VERSUS

B. MAHESH & ORS. Respondent(s)

WITH
SLP(C) No. 14292/2025 (XII-A)

Date : 05-12-2025 These petitions were mentioned today.

CORAM :
HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Praseena Elizabeth Joseph, AOR
(mentioned by)
Mr. Nivesh Kumar, AOR

For Respondent(s) Mr. Nivesh Kumar, AOR
Ms. Devina Sehgal, AOR
Mr. Shree Pal Singh, AOR
Mr. B. Shravanth Shanker, AOR
Mr. Shakti Kanta Pattanaik, AOR
Mrs. Bela Maheshwari, AOR
Mr. Anil Kumar, AOR
Mr. Abhishek Agarwal, AOR
Mr. Rajat Joseph, AOR

UPON being mentioned the Court made the following
O R D E R

Not to be deleted from the date already notified* along with all connected matters.

Signature Not Verified
Digitally signed by
ASHA SUNDRIYAL
Date: 2025.12.05
17:33:59 IST
Reason:

(ASHA SUNDRIYAL) **(POONAM VAID)**
DEPUTY REGISTRAR **ASSISTANT REGISTRAR**
Date as per system 10.12.2025